HINDUSTAN TIMES, Delhi, 23.8.2025
Page No. 23, Size:(9.66)cms X (10.74)cms.

NHRC notes assault of a journalist by two police officers in Batala

NHRC, India took suo moto cognisance of a report about a journalist publicly assaulted by two Punjab Police officers in Batala area of Gurdaspur district, Punjab. Reportedly, in a video grab of the incident, the victim was seen lying motionless as the police personnel walked away after assaulting him. The Commission observed that the news report, if true, raise issues of violation of human rights.

HINDUSTAN TIMES, Delhi, 23.8.2025
Page No. 23, Size:(11.65)cms X (12.59)cms.

NHRC notes corporal punishment fracturing a student's shoulder

NHRC, India took suo moto cognisance of a report that corporal punishment by a teacher fractured the shoulder of a third standard student at a govt-run primary school in Uttar Pradesh. The boy did not disclose the incident but refused to go to school till after 3-4 days; his younger brother informed that he was injured due to beating with a stick by a teacher.

DAINIK JAGRAN (JAGRAN CITY), NOIDA, 23.8.2025
Page No. 3, Size:(8.29)cms X (11.18)cms.

दो सफाईकर्मियों की मौत के मामले में एनएचआरसी ने लिया संज्ञान

- 16 अगस्त को दो चचरे भाइयों की सेक्टर 115 स्थित सीवर टैंक की सफाई के दौरान हुई थी मौत

जासं, नोएडाः सेक्टर 115 स्थित नोएडा प्राधिकरण के सीवरेज ट्रीटमेंट प्लांट के टैंक में सफाई करने के दौरान हुई सफाईकर्मी दो भाइयों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने लिया स्वतः संज्ञान लिया है। नोएडा प्राधिकरण के अध्यक्ष, गौतमबुद्ध नगर पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है। आयोग उपनिदेशक जैमिनी कुमार श्रीवास्तव ने जारी किए नोटिस में पूछा है कि रिपोर्ट में मामलों की जांच की स्थिति क्या है। मृतक के रिश्तेदारों को कितना मुआवजा दिया गया है। यह भी पूछा है कि नोएडा की घटना में मृतकों के स्वजन ने आरोप लगाया है कि ठेकेदार ने उन्हें कोई सुरक्षा उपकरण उपलब्ध नहीं कराए थे, जबकि प्राधिकरण अधिकारियों का दावा है कि कामगरों को सुरक्षा उपकरण उपलब्ध कराए गए थे। बतादें कि अलीगढ़ के महुआखेड़ा गांव के रहने वाले विकास और उसका चचेरा भाई खुशहाल दोनों सफाई कर्मी थे। दोनों अपने-अपने परिवार संग सेक्टर 49 स्थित बरौला गांव में किराये पर रहते थे। दोनों ठेकेदार पुष्पेंद्र और अजीत के अधीन सीवर टैंक और नाली सफाई का काम करते थे। 16 अगस्त दोपहर को ठेकेदार पुष्पेंद्र ने दोनों को सेक्टर 115 स्थित सीवेज पंपिंग स्टेशन पर बुलाया था। यहां सीवर टैंक की सफाई करने के दौरान दोनों की टैंक में मौत हो गई थी।

DAINIK JAGRAN, Rastriya Sanskaran, 23.8.2025
Page No. 5, Size:(6.14)cms X (7.24)cms.

महाराष्ट्र में पिटाई में हुई युवक की मौत पर मानवाधिकार आयोग ने मांगी रिपोर्ट

राज्य ब्यूरो, जागरण ● मुंबई

आयोग ने मुख्य सचिव एवं पुलिस महानिदेशक को भेजा नोटिस

महाराष्ट्र के जलगांव में एक समूह द्वारा एक युवक को पीट-पीट कर मार डालने की घटना पर मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव एवं पुलिस महानिदेशक को नोटिस भेजकर दो सप्ताह में रिपोर्ट मांगी है। घटना 11 अगस्त, 2025 की है। जलगांव के बेटावाड़ खुर्द गांव का रहनेवाला सुलेमान खान पुलिस भर्ती परीक्षा का फार्म भरने जामनेर शहर गया था। वहां वह एक कैफे में बैठकर किसी लड़की से बात कर रहा था, तभी 8-10 लोगों के एक समूह ने उसे घेर लिया और मारना शुरू कर दिया। वहां पीटने बाद हमलावार उसे उसके गांव ले गए और वहां भी लोहे की राड और डंडों से उसे पीटते रहे। सुलेमान के परिवारवालों द्वारा उसे छुड़ाने की कोशिश करने पर उन्होंने उसके परिवार वालों को भी मारा। बुरी तरह पीटे जाने के बाद घायल सुलेमान को जब अस्पताल ले जाया गया, तो डाक्टरों ने उसे मृत घोषित कर दिया।

पुलिस के अनुसार, यह मामला किसी पुरानी दुश्मनी से जुड़ा हुआ है।

युवक की मौत का समाचार अखबारों में प्रकाशित होने के बाद राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लेते हुए कहा है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की स्थिति और मृतक के परिवार को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होना अपेक्षित है।

AMAR UJALA (MY CITY), NOIDA, 23.8.2025
Page No. 3, Size:(5.71)cms X (1.92)cms.

सफाईकर्मियों की मौत का आयोग ने लिया संज्ञान

नोएडा। सेक्टर 115 स्थित सीवेज पंपिंग स्टेशन में रविवार को हुई दो सफाई कर्मचारियों खुशाल और विकास की मौत के मामले में मानवाधिकार आयोग ने संज्ञान लिया है। इस मामले में मानवाधिकार आयोग ने नोएडा प्राधिकरण और पुलिस से जवाब तलब किया है और दो सप्ताह में जवाब मांगा है। इस मामले में कोतवाली सेक्टर 113 पुलिस ने रिपोर्ट दर्ज कर ली थी और अब मानवाधिकार आयोग ने इस मामले का संज्ञान लिया है। ब्यूरो

PUNJAB KESARI, Delhi, 23.8.2025
Page No. 7, Size:(8.92)cms X (29.21)cms.

सीवर टैंक में पांच लोगों की मौत पर मानवाधिकार आयोग हुआ सख्त

नई दिल्ली, (पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग ने गौतमबुद्ध नगर व सीतापुर में दो अलग-अलग हादसों में सफाई के दौरान सीवर टैंक में डूबने से हुई पांच लोगों की मौत पर कड़ा संज्ञान लिया है। आयोग ने मामले की गंभीरता को देखते हुए नोएडा अथॉरिटी के चेयरमैन व गौतमबुद्ध नगर के पुलिस कमिश्नर और सीतापुर के डीएम व एसएसपी को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है। मीडिया रिपोर्ट्स के अनुसार गत 16 अगस्त को नोएडा प्राधिकरण के एक पंपिंग स्टेशन पर सीवेज टैंक की सफाई करते समय दो लोगों की मौत हो गई थी। वहीं सीतापुर के सुकेथा गांव में 17 अगस्त को एक आवास में सेप्टिक टैंक की सफाई करते समय अन्य तीन की मृत्यु हो गई। आयोग ने कहा कि यदि मीडिया रिपोर्ट्स की विषय-वस्तु सत्य हैं तो ये घटनाएं मानवाधिकारों के उल्लंघन का गंभीर मुद्दा हैं। रिपोर्ट में मामलों की जांच की स्थिति के साथ-साथ मृतकों के परिजनों को दिए गए मुआवजे की जानकारी भी मांगी गई है। सीतापुर की घटना में घायल हुए लड़के को दिए जा रहे मेडिकल ट्रीटमेंट की स्थिति की भी जानकारी मांगी गई है। मीडिया रिपोर्ट्स के अनुसार नोएडा की घटना में पीड़ितों के परिजनों ने आरोप लगाया है कि उन्हें ठेकेदार द्वारा कोई सुरक्षा उपकरण उपलब्ध नहीं कराया गया, हालांकि अधिकारियों ने दावा किया कि श्रमिकों को सुरक्षा उपकरण उपलब्ध कराए गए थे। सीतापुर की घटना में एक 10 साल के बच्चे को सेप्टिक टैंक में फंसा हुआ पॉलीथिन बैग निकालने के लिए उतारा गया था। हालांकि जब दम घुटने लगा तो मकान मालिक ने बच्चे को बाहर निकाला और खुद पॉलीथिन निकालने की कोशिश की, लेकिन वह बेहोश हो गया। उसे बचाने के लिए दो पड़ोसी टैंक में उतरे, लेकिन वे भी जहरीली गैस की चपेट में आ गए।

नोएडा अथॉरिटी के चेयरमैन पुलिस कमिश्नर व सीतापुर के डीएम-एसएसपी को नोटिस जारी

PIONEER, Bhubaneswar, 23.8.2025
Page No. 3, Size:(24.90)cms X (12.94)cms.

Attack on Dalit by cow vigilantes

NHRC asks Ganjam SP for complete ATR in 4 wks

RAJESH BEHERA ■ Bhubaneswar

The National Human Rights Commission (NHRC) has sought for an additional/ complete report within four weeks from the Ganjam SP pertaining to the assault of a Dalit man of the district by self-proclaimed cow vigilantes affiliated to Bajrang Dal.

The NHRC passed the order on August 20, acting on a petition filed by rights defender Sagar Kumar Jena of Kendrapada.

The petitioner brought to the notice of the Commission that Babula Naik from Singipur village under Dharakote block in Ganjam district was brutally assaulted by a group of cow vigilantes claiming affiliation to the Bajrang Dal on June 22. The victim, Naik, was returning home with a cow and two calves he had legally purchased from a farmer in nearby Haripur village when he was stopped mid-way by a group of self-styled Gau Rakshaks and assaulted.

They allegedly demanded a donation of Rs 30,000 to allow him to transport the animals. When Babula refused citing his inability to pay the amount, the men beat him mercilessly, forcibly shaved part of his head and paraded him on the road. A sum of Rs 700 was forcibly snatched from him. He was also threatened to face dire consequences if he approached the police.

Acting on the complaint, the Commission took cognizance of the matter and sought for an action taken report from the SP, Ganjam. The SP on July 8 submitted an ATR before the Commission. He informed that 15 accused have been arrested, while others involved in the case remain absconding. The IO of the case has been instructed to expedite arrests, finalise caste verifications and complete the joint inquiry, he added.

Meanwhile, in its latest order, the NHRC directed the SP of Ganjam to inform within four weeks whether the caste status of the victim has been verified and if yes, the status of payment of monetary relief to him.

PIONEER, Bhubaneswar, 23.8.2025
Page No. 3, Size:(37.31)cms X (9.34)cms.

Cops misuse POCSO Act, forcibly separate couple

AMOFOI moves NHRC for justice to Ganjam victims

B RAMCHANDRA
CST VOLTAIRE

In many nations of the world young men and women are enjoying free life and they are marrying out of love only. Their personal life is never shattered by the State or by society. In such advanced countries of the world no pair of adolescents is ever punished because of their sexual activity.

Sr Advocate Indira Jaising of the Supreme Court has argued before the apex court a few days back that consensual sexual activity between adolescents aged 16 to 18 should not be criminalized or classified abuse under the Protection of Children from Sexual Offences (POCSO) Act of 2012. Jaising is now 85. She says so out of her great experience and love for humanism.

All young women of affluent families are going around the world with their respective boyfriends for the purpose of inter-continental dating. Their parents are good enough to spend money on such pleasures for their daughters. There is no POCSO Act of 2012 for any pair of them.

Sadly, it is now a business for caste-ridden parents particularly living in Ganjam where there is the "Bachhanda" or social boycott of families whose sons or daughters have married outside their respective castes.

Caste organisations or "Kula Samaj" bodies, patronized by political parties, are playing havoc. If a young girl of 19 is getting married to someone outside the caste circle, the parents are coming under the fear of getting "ostracised" by their Kula Samaj. So to save themselves from such hardships, they are filing false cases before the police by manufacturing documents that their daughter is indeed under-aged.

Again sadly, police instead of toeing the line of advocate Jaising are misusing or abusing the provisions of POCSO Act and getting the concerned young men arrested and putting their young wives either in Short Stay Homes or handing them over to their fear-stricken parents.

Specifically speaking, on June 20, Tuni Behera (19) of SC Kaibart caste under the Golanthara PS limits of Ganjam married her lover Junmaya Rana (26), a young businessman of OBC Mali community of the same PS locality. The local police got activated and arrested Junmaya and reportedly put Tuni in a Short Stay Home as she refused to go with her parents.

In another case involving Supriya Sethi of Gandala village under Belagaon PS of Ganjam who married her lover Prahllad Nahak of Paliama village under Purusottampur PS of Ganjam, the police acted savagely. The couple after their marriage in AMOFOI on June 19, 2025 was staying in Coimbatore, Tamil Nadu. The Odisha Police went there and snatched away Supriya and handed her over to her parents. This way the police shattered the happy marital life of the AMOFOI couple.

Shockingly, the Golanthara police came to AMOFOI office, Bhubaneswar on July 29 to arrest B Ramchandra CST Voltaire, the secretary of AMOFOI under the provisions of POCSO Act. However, the police became humanistic and it did not arrest him because of his age being 81 with several health ailments.

For the safety, security and total welfare of the concerned harassed couple, Tuni and Junmaya whose happy marital life has been shattered beyond words, AMOFOI has drawn the attention of Justice V Ramasubramanian, Chairperson of the National Human Rights Commission (NHRC) praying immediate intervention in the matter.

(Voltaire is secretary AMOFOI)

HINDUSTAN TIMES, Lucknow, 23.8.2025
Page No. 7, Size:(7.22)cms X (8.65)cms.

{ BALRAMPUR GANGRAPE }

NHRC issues notices to UP DGP, dist magistrate

HT Correspondent
letters@htlive.com

LUCKNOW: National Human Rights Commission of India on Friday took suo motu cognizance of the reported gangrape of a speech and hearing impaired woman by two men after chasing her on roads in Uttar Pradesh's Balrampur district on August 11, said a press release shared on NHRC official website.

The Commission issued notices to UP director general of police Rajeev Krishna and the Balrampur DM calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and compensation, if any, granted to the victim.

The NHRC has taken suo motu cognizance of a media report of the incident that occurred when the victim was coming back after visiting her maternal uncle. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim.

On August 13, the Balrampur Police arrested the two accused after an encounter. The accused, identified as Ankur Verma, 21, and Harshit Pandey, 22, sustained injuries during a police chase when they tried to evade arrest.

DAINIK JAGRAN (JAGRAN CITY), Udhampur, 23.8.2025
Page No. 4, Size:(19.46)cms X (18.04)cms.

मानवीय पुलिसिंग के लिए मानवाधिकार अनिवार्य

जागरण संवाददाता, ऊधमपुर: पारदर्शिता, जवाबदेही और मानवीय पुलिसिंग के लिए मानवाधिकार जागरूकता अनिवार्य है। यह बात एनएचआरसी नई दिल्ली के संयुक्त सचिव सुमित कुमार ने शेर-ए-कश्मीर पुलिस अकादमी (एसकेपीए) उधमपुर में शुक्रवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) नई दिल्ली के सहयोग से एकदिवसीय प्रशिक्षण कार्यक्रम में कही।

अकादमी निदेशक एडीजीपी गरीब दास के निगरानी में आयोजित इस कार्यक्रम का उद्घाटन एनएचआरसी नई दिल्ली के संयुक्त सचिव सुमित कुमार व अकादमी के डिप्टी डायरेक्टर राजिंदर कुमार गुप्ता ने संयुक्त रूप से किया। उद्घाटन सत्र में संबोधित करते हुए मुख्य मेहमान सुमित कुमार ने मानवाधिकार जागरूकता को पारदर्शिता, जवाबदेही और मानवीय पुलिसिंग के लिए अनिवार्य बताया।

इस प्रशिक्षण कार्यक्रम में जम्मू-कश्मीर पुलिस के कुल 50 अधिकारी व कर्मी शामिल हुए। विभिन्न विशेषज्ञ वक्ताओं ने मानवाधिकारों के अलग-अलग आयामों और उनके दैनिक पुलिसिंग कार्यों में व्यावहारिक महत्व पर विचार रखे। वक्ताओं ने प्रतिभागियों को मानवाधिकारों के महत्व, उपलब्ध कानूनी प्रावधानों और पुलिसिंग में उनके संरक्षण व संवर्द्धन के लिए सर्वश्रेष्ठ तरीकों के प्रति जागरूक किया गया।

समापन सत्र में डिप्टी डायरेक्टर राजिंदर कुमार गुप्ता ने प्रतिभागियों को संबोधित कर दी गई जानकारियों को अमल में लाने के साथ दूसरों को भी इसके प्रति जागरूक करने को प्रेरित किया। अंत प्रशिक्षण पूर्ण करने वाले अधिकारियों को प्रमाणपत्र वितरित किए गए। प्रशिक्षण कार्यक्रम का समन्वय इंस्पेक्टर तिलक राज ने हेड कांस्टेबल बलबीर सिंह के सहयोग से किया।

AMAR UJALA, Udhamsingh Nagar, 23.8.2025
Page No. 2, Size:(7.88)cms X (4.29)cms.

पारदर्शिता, जवाबदेही और मानवीय पुलिसिंग प्रथा को बढ़ावा देने में मानवाधिकार जागरूकता की महत्वपूर्ण भूमिका

संवाद न्यूज एजेंसी

उधमपुर। शेर-ए-कश्मीर पुलिस अकादमी उधमपुर में मानवाधिकार साक्षरता और जागरूकता पर प्रशिक्षण कार्यक्रम आयोजित किया गया। पारदर्शिता, जवाबदेही और मानवीय पुलिसिंग प्रथा को बढ़ावा देने में मानवाधिकार जागरूकता की महत्वपूर्ण भूमिका पर चर्चा की गई।

एसकेपीए के निदेशक एडीजीपी गरीब दास की देखरेख में आयोजित

एसकेपीए में मानवाधिकार साक्षरता और जागरूकता पर एक दिवसीय प्रशिक्षण कार्यक्रम

इस कार्यक्रम का उद्देश्य प्रतिभागियों में मानवाधिकारों के महत्व, उपलब्ध कानूनी सुरक्षा उपायों और पुलिसिंग के क्षेत्र में उनके संरक्षण एवं संवर्धन हेतु सर्वोत्तम प्रथाओं के बारे में जागरूकता बढ़ाना था। कार्यक्रम का उद्घाटन एनएचआरसी नई दिल्ली के संयुक्त सचिव सुमित कुमार ने एसकेपीए के उप निदेशक राजिंदर कुमार गुप्ता की मौजूदगी में किया।

सुमित कुमार ने कहा कि पारदर्शिता, जवाबदेही और मानवीय पुलिसिंग प्रथाओं को बढ़ावा देने में मानवाधिकार जागरूकता की महत्वपूर्ण भूमिका है। प्रशिक्षण में पुलिस के 50 अधिकारियों और कर्मचारियों ने भाग लिया।

NAVBHARAT TIMES, Lucknow, 23.8.2025
Page No. 11, Size:(3.97)cms X (8.15)cms.

मूक-बधिर महिला से रेप केस में DGP और DM को NHRC का नोटिस

NBT रिपोर्ट , लखनऊ : राष्ट्रीय मानव अधिकार आयोग ने 11 अगस्त को बलरामपुर ज़िले में एक मूक-बधिर महिला से गैंगरेप मामले में डीजीपी और डीएम को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। इसके अलावा आयोग ने लखनऊ में एक बीमार बच्ची को सरकारी अस्पताल में इलाज न मिलने और गौतमबुद्ध नगर व सीतापुर में सीवेज टैंक सफाई के दौरान पांच लोगों की मौत के मामलों में नोटिस जारी किए। लखनऊ के रामसागर मिश्रा अस्पताल में पीलिया से पीड़ित बच्ची को दो घंटे तक इलाज नहीं मिला और ऐंबुलेंस भी नहीं मिली। पिता उसे बाइक पर निजी अस्पताल ले गए। आयोग ने इसे मानवाधिकार उल्लंघन मानते हुए मुख्य सचिव से दो सप्ताह में रिपोर्ट मांगी।

वहीं, नोएडा में 16 अगस्त 2025 को सीवेज टैंक सफाई के दौरान दो लोगों और सीतापुर के सुकेथा गांव में 17 अगस्त 2025 को सेप्टिक टैंक सफाई के दौरान तीन लोगों की मौत हुई। एनएचआरसी ने नोएडा प्राधिकरण, सीपी, सीतापुर के डीएम और एसपी से मुआवजे, जांच और बच्चे के इलाज की स्थिति पर दो सप्ताह में विस्तृत रिपोर्ट मांगी।

AMAR UJALA, Lucknow, 23.8.2025
Page No. 9, Size:(4.78)cms X (2.90)cms.

सीवेज टैंक की सफाई के दौरान 5 लोगों की मौत पर एनएचआरसी ने मांगा जवाब

लखनऊ। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नोएडा और सीतापुर में सीवेज टैंकों की सफाई के दौरान 5 लोगों की मौत के मामले का संज्ञान लेते हुए जवाब तलब किया है। आयोग ने नोएडा प्राधिकरण के अध्यक्ष एवं पुलिस आयुक्त तथा सीतापुर के डीएम और एसपी को नोटिस भेजकर दो सप्ताह में विस्तृत रिपोर्ट तलब की है। बता दें कि 16 अगस्त को नोएडा प्राधिकरण के एक पंपिंग स्टेशन पर सीवेज टैंक की सफाई के दौरान दो लोगों की मौत हो गई थी। वहीं 17 अगस्त को सीतापुर के सुकेथा गांव में एक आवास में सेप्टिक टैंक की सफाई के दौरान तीन लोगों की दम घुटने से मौत हो गई थी। ब्यूरो

DAINIK JAGRAN, Lucknow, 23.8.2025
Page No. 6, Size:(12.70)cms X (12.20)cms.

बच्ची को इलाज न मिलने पर मानवाधिकार आयोग ने मुख्य सचिव को दी नोटिस

- मूकबधिर से दुष्कर्म और सेप्टिक टैंक में मौत का मानवाधिकार आयोग ने लिया संज्ञान
- दो दिन में आयोग ने मांगी रिपोर्ट बच्ची की स्वास्थ्य स्थिति की जानकारी भी मांगी

जासं ● लखनऊः राष्ट्रीय मानवाधिकार आयोग ने बलरामपुर में मूकबधिर से दुष्कर्म, सीतापुर में सेप्टिक टैंक में डूबने से तीन की मौत तथा बख्शी का तालाब क्षेत्र के रामसागर मिश्र सौ शैय्या संयुक्त अस्पताल में बीमार बच्ची को इलाज न मिलने के मामले का मीडिया रिपोर्ट के आधार पर स्वतः संज्ञान लेकर उच्चाधिकारियो से दो सप्ताह में विस्तृत रिपोर्ट मांगी है। मानवता के लिहाज से तीनों ही मामले बेहद संवदेनशील हैं। ऐसे में अब यह देखने वाली बात है कि रिपोर्ट में क्या भेजा जाएगा।

मानवाधिकार आयोग के उप निदेशक मीडिया एवं कम्युनिकेशन जैमिनी कुमार श्रीवास्तव के अनुसार बलरामपुर में 11 अगस्त को मूक-बधिर युवती के साथ सामूहिक दुष्कर्म करके पुलिस चौकी के पास फेंक दिया गया था। आयोग ने पुलिस महानिदेशक तथा बलरामपुर जिलाधिकारी से घटना रिपोर्ट के साथ पीड़िता को मिले मुआवजे की रिपोर्ट मांगी है। उधर, सीतापुर में 17 अगस्त को सेप्टिक टैंक की सफाई के दौरान दम घुटने से तीन लोगों की मौत हो गई थी। इसमें भी मुआवजा तथा कार्रवाई का विवरण डीएम और एसएसपी से मांगा है।

इसके अलावा अपनी बच्ची का इलाज कराने के लिए सीतापुर जिले के अपने गांव से राजधानी के बीकेटी स्थित सरकारी रामसागर मिश्र सौ शैय्या संयुक्त अस्पताल आया था। बच्ची पीलिया से पीड़ित थी। मीडिया रिपोर्ट के अनुसार बीमार बच्ची के माता-पिता को उसे निजी अस्पताल ले जाना पड़ा, क्योंकि सरकारी अस्पताल के डाक्टरों ने लगातार दो घंटे तक बार-बार अनुरोध करने के बावजूद इलाज नहीं दिया। बताया गया है कि बच्ची की हालत बिगड़ने पर पिता उसे अपनी मोटरसाइकिल से निजी अस्पताल ले गए, क्योंकि सरकारी अस्पताल ने एम्बुलेंस तक उपलब्ध नहीं कराई। आयोग ने कहा है कि यदि मीडिया रिपोर्ट सही है तो यह गंभीर मानवाधिकार उल्लंघन का मामला है। इसलिए आयोग ने उत्तर प्रदेश सरकार के मुख्य सचिव को नोटिस जारी कर इस संबंध में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। ये तीनों ही मामले बेहद संवेदनशील हैं। ऐसे में अब जो लोग इन मामलों की रिपोर्ट तैयार करेंगे वे कितना न्यायपूर्ण रहेंगे यह देखने वाली बात होगी।

HINDUSTAN, Sitapur, 23.8.2025
Page No. 5, Size:(21.01)cms X (13.59)cms.

पांच की मौत पर आयोग ने मांगा जवाब

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के गौतमबुद्ध नगर और सीतापुर जिलों में दो अलग-अलग घटनाओं में सीवेज टैंकों की सफाई के दौरान पांच लोगों की मौत के मामलों स्वतः संज्ञान लिया है। आयोग ने दोनों जिलों के प्रशासन से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने नोएडा प्राधिकरण के अध्यक्ष, गौतमबुद्ध नगर के पुलिस आयुक्त, सीतापुर के डीएम और एसएसपी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मामलों की जांच की स्थिति और मृतकों के रिश्तेदारों को दिए गए मुआवजे की जानकारी मांगी गई है।

- राष्ट्रीय मानवाधिकार आयोग ने मीडिया की खबरों पर लिया स्वतः संज्ञान
- गौतमबुद्ध नगर और सीतापुर प्रशासन से दो सप्ताह में रिपोर्ट मांगी

आयोग ने सीतापुर की घटना में बचाए गए 10 वर्षीय बच्चे के चिकित्सा उपचार की स्थिति की भी जानकारी देने का निर्देश दिया है।

सीतापुर जिलों में सीवेज टैंकों की सफाई के दौरान पांच लोगों की मौत की खबर मीडिया में आई थी। मीडिया रिपोर्टों में कहा गया था कि उनमें से दो की मृत्यु 16 अगस्त, 2025 को नोएडा प्राधिकरण के एक पंपिंग स्टेशन पर सीवेज टैंक की सफाई करते समय हुई। सीतापुर में तीन लोगों की की मृत्यु 17 अगस्त, 2025 को सुकेथा गांव में एक घर में सेप्टिक टैंक की सफाई करते समय हुई। सीतापुर की घटना में कथित तौर पर एक 10 वर्षीय लड़के को सेप्टिक टैंक में फंसा हुआ पॉलीथीन बैग निकालने के लिए उतारा गया था। जब उसका दम घुटने लगा तो मकान मालिक ने बच्चे को बाहर निकाला और खुद पॉलीथीन निकालने की कोशिश की, लेकिन वह बेहोश हो गया। उसे बचाने के लिए उसके दो पड़ोसी एक के बाद एक टैंक में उतरे, वे भी जहरीली गैस की चपेट में आ गए।

AMAR UJALA (MY CITY), Lucknow, 23.8.2025
Page No. 5, Size:(9.01)cms X (6.06)cms.

बच्ची के इलाज से इन्कार करने पर एनएचआरसी ने मांगी रिपोर्ट

अमर उजाला ब्यूरो

लखनऊ। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बख्शी का तालाब स्थित रामसागर मिश्रा अस्पताल में सीतापुर निवासी पीलिया से पीड़ित बच्ची कोमल का इलाज करने से इन्कार करने के मामले में मुख्य सचिव से दो सप्ताह में रिपोर्ट तलब की है। आयोग ने बच्ची के स्वास्थ्य की जानकारी भी मांगी है।

आयोग ने 14 अगस्त को अमर उजाला में प्रकाशित उस खबर का स्वतः संज्ञान लिया है, जिसमें बताया गया था कि कोमल की मां सुनीता और पिता को उन्हें एक निजी अस्पताल ले जाने के लिए मजबूर होना पड़ा, क्योंकि अस्पताल के डॉक्टरों ने दो घंटे तक बार-बार अनुरोध करने के बावजूद कोमल का इलाज नहीं किया।

ऐसे में मां बेटी का सिर गोद में लेकर अस्पताल के बरामदे में बैठी रही थीं। जब उसकी हालत बिगड़ी, तो पिता अपनी बाइक पर बैठाकर निजी अस्पताल ले गए, उन्हें एंबुलेंस तक उपलब्ध नहीं कराई गई थी। आयोग का कहना है कि यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है। ऐसी लापरवाही बर्दाश्त करने लायक नहीं है।

बीमार बेटी को गोद में लेकर बिलखती रही मां

रामसागर मिश्र अस्पताल का हाल, बेड मिला न इलाज

सीएमएस बोले, लापरवाही की होगी जांच

अमर उजाला में प्रकाशित खबर।

रामसागर मिश्रा अस्पताल में इलाज न मिलने का मामला, सीएस से बच्ची के स्वास्थ्य की जानकारी भी मांगी

nhrc.nic

NHRC, India takes suomotu cognizance of the reported gang rape of a speech & hearing impaired woman by two men after chasing her down on roads in the Balrampur district, Uttar Pradesh

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suomotu-cognizance-reported-gang-rape-speech-hearing-impaired

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC, India takes suo motu cognizance of the reported gang rape of a speech & hearing impaired woman by two men after chasing her down on roads in the Balrampur district, Uttar Pradesh

Issues notices the State DGP and the District Magistrate calling for a detailed report on the matter within two weeks

The report expected to include the status of the investigation and compensation, if any, granted to the victim

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 11th August, 2025, a speech and hearing impaired woman was subjected to gang rape by two people after chasing her down on the roads in the Balrampur district, Uttar Pradesh. Reportedly, the incident occurred when the victim was coming back after visiting her maternal uncle.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, it has issued notices to the State Director General of Police and the District Magistrate calling for a detailed report on the matter within two weeks.

The report is expected to include the status of investigation and compensation, if any, granted to the victim.

*****

Hindustan Times

Balrampur gangrape: NHRC seeks report, issues notices to DGP, DM

https://www.hindustantimes.com/cities/lucknow-news/balrampur-gangrape-nhrc-seeks-report-issues-notices-to-dgp-dm-101755883766410.html

By HT Correspondent, Lucknow

Updated on: Aug 22, 2025 10:59 pm IST

The NHRC has taken suo motu cognizance of a media report of the incident that occurred when the victim was coming back after visiting her maternal uncle

National Human Rights Commission of India on Friday took suo motu cognizance of the reported gangrape of a speech and hearing impaired woman by two men after chasing her on roads in Uttar Pradesh's Balrampur district on August 11, said a press release shared on NHRC official website.

The Commission issued notices to UP director general of police Rajeev Krishna and the Balrampur DM calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation and compensation, if any, granted to the victim.

The NHRC has taken suo motu cognizance of a media report of the incident that occurred when the victim was coming back after visiting her maternal uncle. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim.

On August 13, the Balrampur Police arrested the two accused after an encounter. The accused, identified as Ankur Verma, 21, and Harshit Pandey, 22, sustained injuries during a police chase when they tried to evade arrest.

Deccan Herald

NHRC notice to UP's police chief, Balrampur DM over `gang-rape' of specially-abled woman

The National Human Rights Commission has observed that the content of the news report, if true, raises serious issues of violation of the victim's human rights

PTI Last Updated : 22 August 2025, 23:43 IST

https://www.deccanherald.com/india/uttar-pradesh/nhrc-notice-to-ups-police-chief-balrampur-dm-over-gang-rape-of-specially-abled-woman-3693428

An anti-rape poster. Image for representational purposes.Credit: Reuters File Photo New Delhi: The NHRC on Friday said it has issued notices to Uttar Pradesh's police chief and the district magistrate of Balrampur over reports that two persons allegedly raped a specially-abled woman after chasing her on the road. The National Human Rights Commission has observed that the content of the news report, if true, raises serious issues of violation of the victim's human rights. Therefore, it has issued notices to the state's director general of police and the district magistrate, seeking a detailed report in two weeks. The report is expected to include the status of investigation and compensation, if any, granted to the victim, the NHRC said in a statement.

The NHRC has taken "suo motu cognisance of a media report that on August 11, 2025, a speech and hearing impaired woman was subjected to gang-rape by two people after chasing her down on the roads in the Balrampur district of Uttar Pradesh". Reportedly, the incident occurred when the victim was coming back after visiting her maternal uncle, it said.

The NHRC has also issued notices to Andhra Pradesh government officials after it took notice of a media report that a 34-year-old woman died due to alleged medical negligence in the Anantapur district of the state. She was admitted to a private hospital and died due to "excessive bleeding" after the surgery, it said. State's principal secretary, department of health, medical & family welfare and the Anantapur Superintendent of Police, have been asked to submit a report, including the status of the investigation, within two weeks, it said.

According to an August 4media report, the district medical and health authority "sealed the hospital and an investigation is underway," the rights panel noted.

Devdisourse

Uttar Pradesh Under Scrutiny: NHRC Investigates Human Rights Violations

The NHRC has issued notices to authorities in Uttar Pradesh and Andhra Pradesh over alleged human rights violations. A specially-abled woman was reportedly gang-raped in Balrampur, prompting an investigation. Separately, Andhra Pradesh officials are scrutinized after a woman's death allegedly due to medical negligence in Anantapur.

https://www.devdiscourse.com/article/law-order/3581048-uttar-pradesh-under-scrutiny-nhrc-investigates-human-rights-violations

Devdiscourse News Desk | New Delhi | Updated: 22-08-2025 22:37 IST | Created: 22-08-2025 22:37 IST

The National Human Rights Commission (NHRC) has launched investigations into alleged human rights violations in two separate incidents in India. In Uttar Pradesh's Balrampur district, a specially-abled woman was reported to have been gang-raped by two individuals, highlighting serious human rights concerns, according to an NHRC statement on Friday.

The commission has dispatched notices to the state's police chief and district magistrate, demanding a thorough report on the incident, including investigative progress and possibly compensation for the victim. This case unfolded when the victim, who is speech and hearing impaired, was allegedly attacked on the road on August 11, 2025.

In a parallel development, the NHRC has also issued notices to officials in Andhra Pradesh following claims of medical negligence leading to a woman's death in the Anantapur district. The state's health department and police have been asked to submit a report on the issue as the hospital involved has been sealed pending investigation.

(With inputs from agencies.)

The Week

NHRC notice to UP’s police chief Balrampur DM over `gang-rape’ of specially-abled woman

https://www.theweek.in/wire-updates/national/2025/08/22/des105-nhrc-up-woman.html

PTI Updated: August 22, 2025 22:20 IST

New Delhi, Aug 22 (PTI) The NHRC on Friday said it has issued notices to Uttar Pradesh's police chief and the district magistrate of Balrampur over reports that two persons allegedly raped a specially-abled woman after chasing her on the road.

The National Human Rights Commission has observed that the content of the news report, if true, raises serious issues of violation of the victim's human rights.

Therefore, it has issued notices to the state's director general of police and the district magistrate, seeking a detailed report in two weeks.

The report is expected to include the status of investigation and compensation, if any, granted to the victim, the NHRC said in a statement.

The NHRC has taken "suo motu cognisance of a media report that on August 11, 2025, a speech and hearing impaired woman was subjected to gang-rape by two people after chasing her down on the roads in the Balrampur district of Uttar Pradesh".

Reportedly, the incident occurred when the victim was coming back after visiting her maternal uncle, it said.

The NHRC has also issued notices to Andhra Pradesh government officials after it took notice of a media report that a 34-year-old woman died due to alleged medical negligence in the Anantapur district of the state.

She was admitted to a private hospital and died due to "excessive bleeding" after the surgery, it said.

State's principal secretary, department of health, medical & family welfare and the Anantapur Superintendent of Police, have been asked to submit a report, including the status of the investigation, within two weeks, it said.

According to an August 4media report, the district medical and health authority "sealed the hospital and an investigation is underway," the rights panel noted.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

PTI

NHRC notice to UP's police chief, Balrampur DM over `gang-rape' of specially-abled woman

https://www.ptinews.com/story/national/NHRC-notice-to-UP-s-police-chief--Balrampur-DM-over--gang-rape--of-specially-abled-woman/2847316

NEW DELHI: (Aug 22)

The NHRC on Friday said it has issued notices to Uttar Pradesh's police chief and the district magistrate of Balrampur over reports that two persons allegedly raped a specially-abled woman after chasing her on the road.

The National Human Rights Commission has observed that the content of the news report, if true, raises serious issues of violation of the victim's human rights.

Therefore, it has issued notices to the state's director general of police and the district magistrate, seeking a detailed report in two weeks.

nhrc.in

NHRC takes suomotu cognizance of the reported death of a woman due to negligence after surgery at a private hospital in Anantapur district, Andhra Pradesh

https://nhrc.nic.in/media/press-release/nhrc-takes-suomotu-cognizance-reported-death-woman-due-negligence-after-surgery

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC takes suo motu cognizance of the reported death of a woman due to negligence after surgery at a private hospital in Anantapur district, Andhra Pradesh

Issues notices to the State Principal Secretary, Department of Health, Medical & Family Welfare and the Anantapur Superintendent of Police calling for a detailed report within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 34-year-old woman died due to alleged medical negligence in the Anantapur district of Andhra Pradesh. She was admitted to a private hospital and died due to excessive bleeding after the surgery.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, it has issued notices to the State Principal Secretary, Department of Health, Medical & Family Welfare and the Anantapur Superintendent of Police, calling for a detailed report including the status of the investigation on the matter within two weeks.

According to the media report, carried on 4th August, 2025, the district Medical and Health authority sealed the hospital and an investigation is underway.

*****

globalgreenews.com

NHRC issues notice on death of woman due to negligence of private hospital at Anantapur in Andhra Pradesh

https://globalgreenews.com/2025/08/22/nhrc-issues-notice-on-death-of-woman-due-to-negligence-of-private-hospital-at-anantapur-in-andhra-pradesh/

By Team On Aug 22, 2025

NHRC takes suomotu cognizance of the reported death of a woman due to negligence after surgery at a private hospital in Anantapur district, Andhra Pradesh

Issues notices to the State Principal Secretary, Department of Health, Medical & Family Welfare and the Anantapur Superintendent of Police calling for a detailed report within two weeks

The National Human Rights Commission (NHRC), India has taken suomotu cognizance of a media report that a 34-year-old woman died due to alleged medical negligence in the Anantapur district of Andhra Pradesh. She was admitted to a private hospital and died due to excessive bleeding after the surgery.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victim. Therefore, it has issued notices to the State Principal Secretary, Department of Health, Medical & Family Welfare and the Anantapur Superintendent of Police, calling for a detailed report including the status of the investigation on the matter within two weeks.

According to the media report, carried on 4th August, 2025, the district Medical and Health authority sealed the hospital and an investigation is underway.

Medical Dialogues

NHRC issues notice to UP Govt over patient's death at Kanpur Medical College

https://medicaldialogues.in/news/health/hospital-diagnostics/nhrc-issues-notice-to-up-govt-over-patients-death-at-kanpur-medical-college-153843

22 August 2025

National Human Rights Commission

New Delhi: Taking suo motu cognisance of a media report highlighting the death of a patient due to a lack of proper treatment at Kanpur Dehat Medical College, the National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, seeking a detailed report within two weeks.

The media report stated that a 25-year-old patient died allegedly due to mismanagement by the hospital and police personnel, as well as a lack of proper treatment at the medical college, as he was left unattended.

It has been alleged that the doctor on duty had referred the unconscious patient to Lala Lajpat Rai Hospital in Kanpur, but the police escort arrived 6-7 hours late, during which the patient had died. The body reportedly remained in the ward for several hours until it began to decompose, forcing other patients to leave, after which it was shifted to the mortuary.

Medical Dialogues had earlier reported that a 25-year-old patient referred from Dehat Medical College to Kanpur's LLR Hospital passed away after allegedly waiting for hours without proper transfer arrangements. Even after his death, his body remained on a bed in the emergency ward for nearly 11 hours, raising serious concerns over hospital protocols and accountability.

The incident occurred on August 9, when the critically ill patient was brought to the hospital by two individuals who left immediately after admitting him. At that time, he was unconscious.

Reportedly, the doctor on duty referred him to another hospital, but since he had nobody to accompany him, the message was sent to the local police station to provide a guard to go with him. The police escort did not reach the hospital for about 6-7 hours, and the patient died during this period.

According to the media report, published on August 11, police claimed that a guard was sent to the hospital to escort the patient, but he could not be taken to the referral facility due to the non-availability of an ambulance, while hospital authorities reportedly maintained that an ambulance was available.

In a press release, the Commission observed that if the contents of the news report are true, the matter raises serious concerns of human rights violations. It has, therefore,

issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report within two weeks.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Nhrc.nic

NHRC, India takes suo motu cognizance of the reported denial of medical treatment to an ailing girl at a government-run hospital in Lucknow, Uttar Pradesh

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-denial-medical-treatment-ailing

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC, India takes suo motu cognizance of the reported denial of medical treatment to an ailing girl at a government-run hospital in Lucknow, Uttar Pradesh

The father rushes the girl to a private hospital after her condition deteriorates

The Commission issues notices to the State Chief Secretary calling for a detailed report on the matter within two weeks

The report expected to include the health status of the ailing girl

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that in Lucknow, Uttar Pradesh, the parents of an ailing girl were forced to rush her to a private hospital after the doctors at a government-run hospital did not provide her any treatment despite repeated requests for two hours. Reportedly, when her condition deteriorated, the father carried her on his motorcycle to a private hospital as the government hospital did not even provide an ambulance.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary, Government of Uttar Pradesh, calling for a detailed report on the matter within two weeks, including the health status of the ailing girl.

According to the media report, carried on 14th August, 2025, the aggrieved family had travelled all the way from their village in the Sitapur district to the government-run Ramsagar Mishra Hundred-Bed Combined Hospital in the BakshiKaTalaab (BKT) area of Lucknow for the medical treatment of the girl suffering from jaundice.

*****

PIB

NHRC, India takes suo motu cognizance of the reported denial of medical treatment to an ailing girl at a government-run hospital in Lucknow, Uttar Pradesh

The father rushes the girl to a private hospital after her condition deteriorates
The Commission issues notices to the State Chief Secretary calling for a detailed report on the matter within two weeks

The report expected to include the health status of the ailing girl

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2159889

Posted On: 22 AUG 2025 6:43PM by PIB Delhi

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that in Lucknow, Uttar Pradesh, the parents of an ailing girl were forced to rush her to a private hospital after the doctors at a government-run hospital did not provide her any treatment despite repeated requests for two hours. Reportedly, when her condition deteriorated, the father carried her on his motorcycle to a private hospital as the government hospital did not even provide an ambulance.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary, Government of Uttar Pradesh, calling for a detailed report on the matter within two weeks, including the health status of the ailing girl.

According to the media report, carried on 14th August, 2025, the aggrieved family had travelled all the way from their village in the Sitapur district to the government-run Ramsagar Mishra Hundred-Bed Combined Hospital in the BakshiKaTalaab (BKT) area of Lucknow for the medical treatment of the girl suffering from jaundice.

***

NSK

(Release ID: 2159889)

PIB

राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के लखनऊ स्थित एक सरकारी अस्पताल में एक बीमार लड़की का इलाज करने से मना करने की खबर पर स्वतः संज्ञान लिया

बच्ची की हालत ज्यादा खराब होने पर उसके पिता उसे निजी अस्पताल ले गए
आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर मामले पर विस्तृत रिपोर्ट देने के लिए कहा

रिपोर्ट में उम्मीद है कि बीमार लड़की की स्वास्थ्य स्थिति की जानकारी शामिल की जाएगी

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2159921

Posted On: 22 AUG 2025 6:43PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया कि उत्तर प्रदेश की राजधानी लखनऊ में एक बीमार लड़की के माता-पिता को उसे एक निजी अस्पताल में ले जाने के लिए मजबूर होना पड़ा क्योंकि सरकारी अस्पताल के डॉक्टरों ने दो घंटे तक बार-बार अनुरोध करने के बावजूद बीमार लड़की का इलाज नहीं किया। बताया गया कि जब लड़की की हालत ज्यादा बिगड़ने लगी तो उसके पिता उसे अपनी मोटरसाइकिल से एक निजी अस्पताल ले गए क्योंकि सरकारी अस्पताल ने उसे एम्बुलेंस तक उपलब्ध नहीं करवाया।

आयोग ने अवलोकन किया कि अगर यह खबर सही है तो यह मानव अधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने इस मुद्दे पर उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर बीमार लड़की की स्वास्थ्य स्थिति सहित विस्तृत रिपोर्ट देने के लिए कहा है।

उल्लेखनीय है कि 14 अगस्त 2025 को प्रकाशित एक मीडिया रिपोर्ट के अनुसार, पीड़ित परिवार सितापुर जिले में अपने गांव से लखनऊ के बक्शी का तालाब (बीकेटी) क्षेत्र में स्थित सरकारी रामसागर मिश्रा सौ-शय्या संयुक्त अस्पताल में पीलिया से पीड़ित लड़की का इलाज कराने के लिए पहुंचे थे।

****

पीके/केसी/एके/ डीए

(Release ID: 2159921)

The Indian Awaaz

NHRC Takes Cognizance: UP Health System Under Fire After Hospital Refusal Sparks Outrage

https://theindianawaaz.com/nhrc-takes-cognizance-up-health-system-under-fire-after-hospital-refusal-sparks-outrage/

Aug 23, 2025

Lucknow/New Delhi

Exposing the grim reality of India's public healthcare system, the National Human Rights Commission (NHRC) has taken suo motu cognizance of a shocking media report from Lucknow, Uttar Pradesh. The report alleged that a critically ill girl was denied treatment for over two hours at a government hospital despite repeated pleas from her parents.

According to reports, the girl, suffering from jaundice, had been brought all the way from her village in Sitapur district to the Ramsagar Mishra Hundred-Bed Combined Hospital in Bakshi Ka Talaab, Lucknow, by her parents in hope of urgent medical care. However, doctors allegedly refused to provide any treatment or assistance.

Father Forced to Rush Daughter on Motorcycle

When the girl's condition worsened and no ambulance was provided by the hospital, her father was forced to carry her on his motorcycle to a private hospital. The desperate act has sparked outrage, highlighting the apathy and insensitivity of public health institutions in the state.

NHRC Intervention

The Commission observed that if the allegations are true, they represent a serious violation of human rights. It has issued notices to the Chief Secretary of Uttar Pradesh, directing a detailed report within two weeks, including the current health status of the girl and a clear account of the hospital's conduct.

Political and Public Outcry

The incident comes at a politically sensitive time, with opposition parties already targeting the government over the collapse of rural and urban healthcare services. The shocking neglect in Lucknow, the state capital itself, raises deeper concerns about what patients face in smaller districts and villages.

Critics argue that such incidents expose the failure of government hospitals to provide even the most basic medical care, forcing poor and middle-class families into crippling debt at private facilities.

The Larger Picture

For millions of families across Uttar Pradesh and other states, public hospitals remain the first hope in medical emergencies. But frequent reports of mismanagement, negligence, and lack of accountability have eroded trust in the system. With elections approaching, healthcare is expected to emerge as a central electoral issue, and this incident could become a flashpoint in the political debate over governance and public welfare.

All Eyes on the Government’s Response

The NHRC’s intervention has brought national attention to the case. The coming days will reveal whether the state government chooses to act decisively against the erring officials or dismisses the incident as an isolated lapse. For now, the case stands as a stark reminder of the urgent need to reform India’s public healthcare system before more lives are put at risk.

Bhaskar

राष्ट्रीय: एनएचआरसी ने सरकारी अस्पताल में लड़की का इलाज करने से मना करने पर लिया स्वतः संज्ञान

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के लखनऊ स्थित एक सरकारी अस्पताल में एक बीमार लड़की का इलाज करने से मना करने की खबर पर स्वतः संज्ञान लिया। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर मामले पर विस्तृत रिपोर्ट देने के लिए कहा।

https://www.bhaskarhindi.com/other/indian-national-human-rights-commission-nhrc-1175696

22 Aug 2025 8:41 PM

नई दिल्ली, 22 अगस्त (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के लखनऊ स्थित एक सरकारी अस्पताल में एक बीमार लड़की का इलाज करने से मना करने की खबर पर स्वतः संज्ञान लिया। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर मामले पर विस्तृत रिपोर्ट देने के लिए कहा।

एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया कि उत्तर प्रदेश की राजधानी लखनऊ में एक बीमार लड़की के माता-पिता को उसे एक निजी अस्पताल में ले जाने के लिए मजबूर होना पड़ा, क्योंकि सरकारी अस्पताल के डॉक्टरों ने दो घंटे तक बार-बार अनुरोध करने के बावजूद बीमार लड़की का इलाज नहीं किया। बताया गया कि जब लड़की की हालत ज्यादा बिगड़ने लगी तो उसके पिता उसे अपनी बाइक से एक निजी अस्पताल ले गए, क्योंकि सरकारी अस्पताल ने उसे एम्बुलेंस तक उपलब्ध नहीं करवाई।

आयोग ने अवलोकन किया कि अगर यह खबर सही है तो यह मानव अधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने इस मुद्दे पर उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर बीमार लड़की की स्वास्थ्य स्थिति सहित विस्तृत रिपोर्ट देने के लिए कहा है।

उल्लेखनीय है कि 14 अगस्त को प्रकाशित एक मीडिया रिपोर्ट के अनुसार, पीड़ित परिवार सितापुर जिले में अपने गांव से लखनऊ के बक्शी का तालाब (बीकेटी) क्षेत्र में स्थित सरकारी रामसागर मिश्रा सौ-शय्या संयुक्त अस्पताल में पीलिया से पीड़ित लड़की का इलाज कराने के लिए पहुंचे थे।

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है| इस न्यूज की एवं न्यूज में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडिओ को लेकर BhaskarHindi.com न्यूज पोर्टल की कोई भी जिम्मेदारी नहीं है|

The Indian Awaaz

“सरकारी अस्पताल की लापरवाही ने बच्ची की जान जोखिम में डाली, NHRC ने यूपी सरकार से जवाब तलब किया”

https://theindianawaaz.com/%E0%A4%B8%E0%A4%B0%E0%A4%95%E0%A4%BE%E0%A4%B0%E0%A5%80-%E0%A4%85%E0%A4%B8%E0%A5%8D%E0%A4%AA%E0%A4%A4%E0%A4%BE%E0%A4%B2-%E0%A4%95%E0%A5%80-%E0%A4%B2%E0%A4%BE%E0%A4%AA%E0%A4%B0%E0%A4%B5/

Aug 23, 2025

लखनऊ/नई दिल्ली:

उत्तर प्रदेश की स्वास्थ्य व्यवस्था पर गहरी चोट पहुँचाने वाली एक चौंकाने वाली घटना सामने आई है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने लखनऊ के एक सरकारी अस्पताल में बच्ची को इलाज से वंचित किए जाने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है।

मीडिया रिपोर्टों के अनुसार, सीतापुर ज़िले से बच्ची के माता-पिता उसे पीलिया के इलाज के लिए लखनऊ स्थित रामसागर मिश्रा सौ-बिस्तरीय संयुक्त अस्पताल (बक्शी का तालाब) लेकर पहुँचे थे। लेकिन अस्पताल के डॉक्टरों ने दो घंटे तक इलाज करने से इनकार कर दिया और बच्ची की हालत लगातार बिगड़ती रही।

बाप ने मोटरसाइकिल पर पहुँचाया निजी अस्पताल

सरकारी अस्पताल ने यहाँ तक कि एम्बुलेंस तक उपलब्ध नहीं कराई। मजबूरन पिता को बच्ची को अपनी मोटरसाइकिल पर बिठाकर एक निजी अस्पताल ले जाना पड़ा। यह दृश्य केवल परिवार के दर्द की कहानी नहीं बल्कि सरकारी स्वास्थ्य तंत्र की निर्ममता और असंवेदनशीलता को उजागर करता है।

एनएचआरसी की सख़्ती

आयोग ने कहा है कि यदि रिपोर्ट सच साबित होती है, तो यह मानवाधिकारों का गंभीर उल्लंघन है। आयोग ने उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी कर दो हफ़्तों के भीतर विस्तृत रिपोर्ट माँगी है। इस रिपोर्ट में बच्ची की वर्तमान स्थिति और अस्पताल के रवैये पर स्पष्ट जवाब देना होगा।

राजनीतिक और सामाजिक नाराज़गी

यह घटना ऐसे समय सामने आई है जब राज्य में चुनावी माहौल बनना शुरू हो चुका है। विपक्ष पहले से ही सरकार पर स्वास्थ्य सेवाओं की बदहाली को लेकर हमलावर है। राजधानी लखनऊ में घटित यह घटना सवाल उठाती है कि अगर हालात यहाँ ऐसे हैं, तो छोटे कस्बों और गाँवों में मरीजों की हालत कैसी होगी?

बड़ी तस्वीर

यूपी समेत देश के कई हिस्सों में करोड़ों लोग आज भी सरकारी अस्पतालों पर निर्भर हैं। लेकिन बार-बार सामने आने वाली लापरवाही, अव्यवस्था और जवाबदेही की कमी लोगों का विश्वास तोड़ रही है। निजी अस्पतालों की ओर मजबूरी में दौड़ने वाले गरीब और मध्यमवर्गीय परिवार कर्ज़ और संकट में डूब जाते हैं।

आने वाले चुनावों में बनेगा मुद्दा

विशेषज्ञों का मानना है कि यह घटना स्वास्थ्य व्यवस्था की जर्जर हालत को फिर से सुर्खियों में ले आई है। चुनावी दौर में यह मामला सरकार के कामकाज और जनता के बुनियादी अधिकारों पर बड़ा सवाल बन सकता है।

सरकार की अगली चाल पर नज़रें

अब सबकी निगाहें इस बात पर हैं कि उत्तर प्रदेश सरकार दोषियों पर कार्रवाई करती है या फिर इसे महज़ एक 'अलग-थलग घटना' बताकर टालने की कोशिश करेगी। लेकिन इतना तय है कि यह मामला जनता और राजनीति दोनों को झकझोर चुका है और स्वास्थ्य सुधार की तात्कालिक ज़रूरत को सामने लाता है।

Amar Ujala

Lucknow News: बच्ची के इलाज से इन्कार करने पर एनएचआरसी ने मांगी रिपोर्ट

https://www.amarujala.com/lucknow/nhrc-sought-a-report-on-the-refusal-to-treat-the-girl-child-lucknow-news-c-13-1-lko1110-1349903-2025-08-23

लखनऊ ब्यूरो | Updated Sat, 23 Aug 2025 02:52 AM IST

लखनऊ। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बख्शी का तालाब स्थित रामसागर मिश्र अस्पताल में सीतापुर के मछरेहटा मिश्रीपुर निवासी पीलिया से पीड़ित बच्ची कोमल का इलाज करने से इन्कार करने की खबर का स्वतः संज्ञान लेकर मुख्य सचिव से दो सप्ताह में रिपोर्ट तलब की है। आयोग ने बच्ची के स्वास्थ्य की जानकारी भी मांगी है।

दरअसल, आयोग ने 14 अगस्त को अमर उजाला में प्रकाशित खबर का स्वतः संज्ञान लिया है, जिसमें बताया गया था कि कोमल की मां सुनीता और पिता को उन्हें एक निजी अस्पताल ले जाने के लिए मजबूर होना पड़ा, क्योंकि अस्पताल के डॉक्टरों ने दो घंटे तक बार-बार अनुरोध करने के बावजूद कोमल का इलाज नहीं किया। ऐसे में मां बेटी का सिर गोद में लेकर अस्पताल के बरामदे में बैठी रही थीं।

जब उसकी हालत बिगड़ी, तो पिता अपनी बाइक पर बैठाकर निजी अस्पताल ले गए, उन्हें एंबुलेंस तक उपलब्ध नहीं कराई गई थी। आयोग का कहना है कि यह मानव अधिकारों के उल्लंघन का गंभीर मुद्दा है।

Deshbandhu

एनएचआरसी ने सरकारी अस्पताल में लड़की का इलाज करने से मना करने पर लिया स्वतः संज्ञान

https://deshbandhump.com/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A4%B0%E0%A4%95%E0%A4%BE%E0%A4%B0%E0%A5%80-%E0%A4%85%E0%A4%B8%E0%A5%8D%E0%A4%AA%E0%A4%A4%E0%A4%A4/

by देशबन्धु | August 22, 2025 in राष्ट्रीय

नई दिल्ली, 22 अगस्त (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के लखनऊ स्थित एक सरकारी अस्पताल में एक बीमार लड़की का इलाज करने से मना करने की खबर पर स्वतः संज्ञान लिया। आयोग ने राज्य के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर मामले पर विस्तृत रिपोर्ट देने के लिए कहा।

एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया कि उत्तर प्रदेश की राजधानी लखनऊ में एक बीमार लड़की के माता-पिता को उसे एक निजी अस्पताल में ले जाने के लिए मजबूर होना पड़ा, क्योंकि सरकारी अस्पताल के डॉक्टरों ने दो घंटे तक बार-बार अनुरोध करने के बावजूद बीमार लड़की का इलाज नहीं किया। बताया गया कि जब लड़की की हालत ज्यादा बिगड़ने लगी तो उसके पिता उसे अपनी बाइक से एक निजी अस्पताल ले गए, क्योंकि सरकारी अस्पताल ने उसे एम्बुलेंस तक उपलब्ध नहीं करवाई।

आयोग ने अवलोकन किया कि अगर यह खबर सही है तो यह मानव अधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने इस मुद्दे पर उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के अंदर बीमार लड़की की स्वास्थ्य स्थिति सहित विस्तृत रिपोर्ट देने के लिए कहा है।

उल्लेखनीय है कि 14 अगस्त को प्रकाशित एक मीडिया रिपोर्ट के अनुसार, पीड़ित परिवार सितापुर जिले में अपने गांव से लखनऊ के बक्शी का तालाब (बीकेटी) क्षेत्र में स्थित सरकारी रामसागर मिश्रा सौ-शय्या संयुक्त अस्पताल में पीलिया से पीड़ित लड़की का इलाज कराने के लिए पहुंचे थे।

–आईएएनएस

nhrc.nic

NHRC takes suomotu cognizance of the reported cremation of a man's body by GRP in Agra, Uttar Pradesh after family members fail to turn up from Giridih, Jharkhand

https://nhrc.nic.in/media/press-release/nhrc-takes-suomotu-cognizance-reported-cremation-mans-body-grp-agra-uttar

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC takes suo motu cognizance of the reported cremation of a man's body by GRP in Agra, Uttar Pradesh after family members fail to turn up from Giridih, Jharkhand

Family members claim: They had no sufficient money and only a days' time to reach there before his cremation

They performed the last rites with his effigy

GRP claims: The family initially failed to identify the victim and later

declined to come despite being promised to arrange and pay for their travel

The Commission issues notices to the Chief Secretary and the DGP, Uttar Pradesh, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man, found dead in a general compartment of a train at a railway station in Agra, Uttar Pradesh, was cremated amidst counter claims, with the Government Railway Police (GRP) saying that the family refused to identify the body and receive it and the family maintaining that they could not reach Agra from Giridih, Jharkhand in just a day to receive his body. Later, the family performed the last rites with his effigy.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter within two weeks.

Issuing the notices, the Commission referred to its Advisory- 2021 for protecting the rights of the dead by upholding their dignity. It emphasised that the right to life, fair treatment and dignity, derived from Article 21 of the Constitution of India, extends not only to living persons but also to their dead bodies.

According to the media report, carried on 14th August, 2025, the family claimed that the police called and informed about the death and gave one day to collect the body before it was sent for post-mortem and cremated locally. But they did not have enough money

to go there. Still, two men tried to go to Agra but lost their way while changing trains at Dhanbad and came back. The family of the deceased is reportedly asking as to why the body of the deceased could not be sent to Jharkhand. Reportedly, the GRP claimed that the force had asked someone in the family to come down to identify the body, even promising to arrange and pay for their return travel to Agra, but they declined.

*****

Times of India

NHRC notice to CS, DGP after GRP cremates J'khand man without kin's presence

https://timesofindia.indiatimes.com/city/agra/nhrc-notice-to-cs-dgp-after-grp-cremates-jkhand-man-without-kins-presence/articleshow/123460174.cms

Aug 22, 2025, 11.22 PM IST

Agra: National Human Rights Commission (NHRC) on Friday sought a report within two weeks from UP chief secretary and DGP after taking suo motu cognisance of reports that a man from Giridih in Jharkhand had been cremated by Government Railway Police (GRP) in Agra even as his impoverished family tried to reach the UP city for his last rites. The dead man's kin failed to arrive from Giridih to claim the body as they didn't have enough time or money for the journey.

Issuing notices to the top govt officials, NHRC referred to its Advisory-2021 for "protecting rights of the dead by upholding their dignity". It emphasised that the right to life, fair treatment and dignity, derived from Article 21 of the Constitution, extends not only to living persons but also to the dead.

"The commission has observed that contents of news reports, if true, raise serious issues of human rights violation," NHRC said in a statement.

The matter was reported by TOI in its Aug 15 edition. Notably, on Aug 5, Sitaram Yadav, 49, was found dead on a Bengal-bound train at Agra Fort station. Police then alerted his relatives.

Sitaram's nephew Rajendra Yadav told TOI over phone that police informed them about the death and gave them 72 hours to collect the body before it was sent for post-mortem and cremated locally. "But we did not have enough money to go there. Still, two men tried to go to Agra but lost their way while changing trains at Dhanbad and came back," Rajendra said.

Speaking to TOI over phone, Sitaram Yadav's wife, Sumati Yadav, said, "I welcome NHRC's decision to take suo motu cognisance of the issue. I also request NHRC to direct the govt to compensate me. I have three children, and two of them are girls. How will I arrange for their education and marriage? We live in a dilapidated house, and rainwater leaks through the roof. We need help from the authorities

nhrc.nic

NHRC takes suo motu cognizance of the reported death of a man after severe beating in public by a group of people in Jalgaon district, Maharashtra

https://nhrc.nic.in/media/press-release/nhrc-takes-suo-motu-cognizance-reported-death-man-after-severe-beating-public

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC takes suo motu cognizance of the reported death of a man after severe beating in public by a group of people in Jalgaon district, Maharashtra

Issues notices to State Chief Secretary and the Director General of Police calling for a detailed report within two weeks

The report expected to include the status of the investigation, as well as, compensation, if any, paid to the next of kin of the victim

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 21-year-old man died after severe beating in public by a group of people in a village in Jalgaon district, Maharashtra on 11th August, 2025. Reportedly, the victim was sitting at a cafe with a girl belonging to a different community when a group of 8-10 men confronted him and after seeing a photograph in his mobile phone, started assaulting him. The perpetrators dragged the man to his village and continued to beat him while parading through the streets before leaving him near his house severely injured.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Maharashtra, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation, as well as compensation, if any, paid to the next of kin of the victim.

According to the media report, carried on 13th August, 2025, the family members of the victim were also assaulted when they tried to save him. Reportedly, the severely injured victim was rushed to the hospital where the doctors declared him dead on arrival.

*****

The Week

NHRC notice to Maha govt DGP over death of man beaten up in public in Jalgaon

https://www.theweek.in/wire-updates/national/2025/08/22/del81-nhrc-mh-man.html

PTI Updated: August 22, 2025 23:20 IST

New Delhi, Aug 22 (PTI) The National Human Rights Commission on Friday said it has issued notices to the Maharashtra government and the state's police chief over reports that a 21-year-old man died after being allegedly beaten up in public by a group of people in a village in Jalgaon district.

Reportedly, the victim was sitting at a cafe with a young female person belonging to a different community when a group of 8-10 men confronted him, and after seeing a photograph in his mobile phone, "started assaulting him", the National Human Rights Commission said in a statement.

The perpetrators allegedly dragged the man to his village and continued to beat him up while parading through the streets, before leaving him near his house severely injured, it said.

The NHRC has taken "suo motu cognisance of a media report that a 21-year-old man died after severe beating in public by a group of people in a village in Jalgaon district, Maharashtra, on August 11".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the chief secretary and the director general of police of Maharashtra, seeking a detailed report in two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the next of kin of the victim, the statement said.

According to the media report published on August 13, the family members of the victim were also allegedly assaulted when they tried to save him. Reportedly, the severely injured victim was rushed to a hospital where the doctors "declared him dead on arrival", it said.

In another statement, the NHRC said it has taken suo motu cognisance of a "reported cremation of a man's body" by Government Railway Police (GRP) personnel in Agra, Uttar Pradesh, after family members allegedly "failed to turn up" from Giridih in Jharkhand.

The GRP has claimed that the family "refused" to identify the body and receive it, while the family members have maintained that they "could not reach" Agra from Giridih in just a day's time to receive his body, the rights panel said.

Later, the family performed the last rites with his effigy, the statement said.

The commission has issued notices to the chief secretary and the director general of police of Uttar Pradesh, seeking a detailed report on the matter within two weeks.

Issuing the notices, the commission referred to its 2021 advisory for protecting the rights of the dead by upholding their dignity. It emphasised that the right to life, fair treatment and dignity, derived from Article 21 of the Constitution of India, extends not only to living persons but also to their dead bodies.

According to the media report carried on August 14, the family claimed that the police called and informed about the death and "gave one day to collect the body before it was sent for post-mortem and cremated locally", it said.

"But they did not have enough money to go there. Still, two men tried to go to Agra, but lost their way while changing trains at Dhanbad and came back. The family of the deceased is reportedly asking as to why the body of the deceased could not be sent to Jharkhand," the NHRC said.

Reportedly, the GRP claimed that the force had asked someone in the family to come down to identify the body, and even had promised to arrange and pay for their return travel to Agra, but "they declined", it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that in Lucknow, parents of an ailing girl were allegedly forced to rush her to a private hospital after the doctors at a government-run hospital "did not provide" her any treatment, despite repeated requests for two hours.

Reportedly, when her condition deteriorated, the father carried her on his motorcycle to a private hospital as the government hospital did not even provide an ambulance, it said.

The commission has issued a notice to the chief secretary of Uttar Pradesh, seeking a detailed report in two weeks, including the health status of the ailing girl.

According to the media report carried on August 14, the aggrieved family had travelled all the way from their village in Sitapur district to the government-run Ramsagar Mishra 100-Bed Combined Hospital in Bakshi Ka Talaab area of Lucknow for the medical treatment of the girl suffering from jaundice, it said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

Devdiscourse

Human Rights Under Siege: NHRC Takes Action on Recent Atrocities

The National Human Rights Commission has issued notices to the governments of Maharashtra and Uttar Pradesh after reports of human rights violations. A man was beaten to death in Jalgaon, and another body was allegedly cremated without family consent in Agra. NHRC demands detailed reports within two weeks.

https://www.devdiscourse.com/article/law-order/3591267-kickback-scandal-rocks-argentine-administration-amid-election-countdown

Devdiscourse News Desk | New Delhi | Updated: 22-08-2025 23:28 IST | Created: 22-08-2025 23:28 IST

The National Human Rights Commission has intervened in two alarming cases of alleged human rights violations, highlighting the urgent need for accountability and justice. In Maharashtra, a 21-year-old man reportedly died after being brutally assaulted by a group in Jalgaon district. The NHRC has demanded a thorough investigation into the matter.

In a separate case in Uttar Pradesh, the family of a deceased man claimed they were unable to retrieve his body for cremation, leading to its unauthorized cremation by Government Railway Police in Agra. The NHRC has sought a detailed report on this incident, as well as clarification on the police's actions.

Additionally, a case of medical negligence has surfaced in Lucknow, where a young girl allegedly received inadequate hospital care, prompting her parents to seek assistance at a private facility. The NHRC has requested an explanation from the state's chief secretary on the neglect reported at the government hospital.

(With inputs from agencies.)

PTI

NHRC notice to Maha govt, DGP over death of man beaten up in public in Jalgaon

https://www.ptinews.com/story/national/nhrc-notice-to-maha-govt,-dgp-over-death-of-man-beaten-up-in-public-in-jalgaon/2847443

NEW DELHI: (Aug 22) The National Human Rights Commission on Friday said it has issued notices to the Maharashtra government and the state's police chief over reports that a 21-year-old man died after being allegedly beaten up in public by a group of people in a village in Jalgaon district.

Reportedly, the victim was sitting at a cafe with a young female person belonging to a different community when a group of 8-10 men confronted him, and after seeing a photograph in his mobile phone, "started assaulting him", the National Human Rights Commission said in a statement.

The perpetrators allegedly dragged the man to his village and continued to beat him up while parading through the streets, before leaving him near his house severely injured, it said

Jagran

महाराष्ट्र में पिटाई में हुई युवक की मौत पर मानवाधिकार आयोग ने मांगी रिपोर्ट, पुलिस महानिदेशक को भेजा नोटिस

महाराष्ट्र के जलगांव जिले में एक समूह द्वारा एक युवक को पीट-पीट कर मार डालने की घटना पर मानवाधिकार आयोग ने स्वत संज्ञान लेते हुए राज्य के मुख्य सचिव एवं पुलिस महानिदेशक को नोटिस भेजकर दो सप्ताह में रिपोर्ट मांगी है। घटना 11 अगस्त 2025 की है। सुलेमान खान एक कैफे में बैठकर किसी लड़की से बात कर रहा था तभी उस पर हमला हुआ।

https://www.jagran.com/news/national-human-rights-commission-sought-a-report-on-the-death-of-a-youth-due-to-beating-in-maharashtra-24022009.html

By Jagran NewsEdited By: Jeet KumarUpdated: Sat, 23 Aug 2025 02:29 AM (IST)

HighLights

आयोग ने मुख्य सचिव एवं पुलिस महानिदेशक को भेजा नोटिस

8-10 लोगों के एक समूह ने सुलेमान को पीटा था

राज्य ब्यूरो, मुंबई। महाराष्ट्र के जलगांव जिले में एक समूह द्वारा एक युवक को पीट-पीट कर मार डालने की घटना पर मानवाधिकार आयोग ने स्वत: संज्ञान लेते हुए राज्य के मुख्य सचिव एवं पुलिस महानिदेशक को नोटिस भेजकर दो सप्ताह में रिपोर्ट मांगी है।

यहां से शुरू हुई थी लड़ाई

घटना 11 अगस्त, 2025 की है। जलगांव जिले के बेटावाड़ खुर्द गांव का रहनेवाला सुलेमान खान पुलिस भर्ती परीक्षा का फार्म भरने जामनेर शहर गया था। वहां वह एक कैफे में बैठकर किसी लड़की से बात कर रहा था, तभी 8-10 लोगों के एक समूह ने उसे घेर लिया और मारना शुरू कर दिया।

वहां पीटने बाद हमलावार उसे अपने साथ उसके गांव ले गए और वहां भी लोहे की राड और डंडों से उसे पीटते रहे। सुलेमान के परिवारवालों द्वारा उसे छुड़ाने की कोशिश करने पर उन्होंने उसके परिवार वालों को भी मारा। बुरी तरह पीटे जाने के बाद घायल सुलेमान को जब अस्पताल ले जाया गया, तो डॉक्टरों ने उसे मृत घोषित कर दिया।

पुलिस ने इस मामले में चार लोगों को गिरफ्तार किया

पुलिस ने इस मामले में चार लोगों को गिरफ्तार किया था। पुलिस के अनुसार, यह मामला किसी पुरानी दुश्मनी से जुड़ा हुआ है।

युवक की मौत का समाचार अखबारों में प्रकाशित होने के बाद राष्ट्रीय मानवाधिकार आयोग ने स्वत: संज्ञान लेते हुए कहा है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है।

महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी

इसलिए आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में जांच की स्थिति और मृतक के परिवार को दिए गए मुआवजे (यदि कोई हो) का विवरण शामिल होना अपेक्षित है।

Amar Ujala

Maharashtra News: जलगांव में युवक की पिटाई पर NHRC ने सरकार से जवाब मांगा; CM फडणवीस शिंदे-अजित पवार से मिले

https://www.amarujala.com/india-news/maharashtra-updates-jalgaon-nhrc-thane-mumbai-palghar-pune-education-politics-crime-and-other-news-in-hindi-2025-08-23

न्यूज डेस्क, अमर उजाला। Published by: ज्योति भास्कर Updated Sat, 23 Aug 2025 01:33 AM IST

: अमर उजाला

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने महाराष्ट्र के जलगांव में 21 वर्षीय युवक की पिटाई से हुई मौत पर राज्य सरकार और पुलिस महानिदेशक को नोटिस जारी किया है। युवक को अलग समुदाय की युवती के साथ देखे जाने पर 8-10 लोगों ने सार्वजनिक रूप से पीटा और गंभीर हालत में घर के पास छोड़ दिया। बाद में युवक की अस्पताल में मौत हो गई। आयोग ने यूपी के में आगरा में सरकारी रेल पुलिस (जीआरपी) द्वारा एक शव के अंतिम संस्कार किए जाने का भी संज्ञान लिया है। इस मामले में झारखंड निवासी व्यक्ति के शव का यूपी में परिजनों की अनुपस्थिति में ही अंतिम संस्कार कर दिया गया। एक अन्य मामला लखनऊ में बीमार बच्ची को सरकारी अस्पताल में उपचार न मिलने का है। आयोग ने इन मामलों का भी संज्ञान लिया है।

CM फडणवीस एकनाथ शिंदे-अजित पवार से मिले

महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस ने शुक्रवार को उपमुख्यमंत्रियों अजित पवार और एकनाथ शिंदे के साथ बैठक की। सूत्रों के अनुसार, बैठक में कोई अन्य कैबिनेट मंत्री मौजूद नहीं था। इसमें आगामी गणेश उत्सव की तैयारियों, तीन साल से लंबित स्थानीय निकाय चुनावों, महायुति गठबंधन में तालमेल और राज्य संचालित निगमों के बंटवारे के मसौदे पर चर्चा हुई। स्थानीय निकाय चुनाव इस वर्ष के अंत तक होने की संभावना है।

The Print

महाराष्ट्र के जलगांव में सरेआम पीटे गए व्यक्ति की मौत पर एनएचआरसी ने स्वत: संज्ञान लिया

https://hindi.theprint.in/india/nhrc-takes-suo-motu-cognizance-of-death-of-man-who-was-beaten-up-in-public-in-jalgaon-maharashtra/858832/

भाषा | 23 August, 2025 01:03 am IST

नयी दिल्ली, 22 अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को उन रिपोर्ट के बाद महाराष्ट्र सरकार और राज्य पुलिस प्रमुख को नोटिस जारी किया, जिनमें कहा गया है कि जलगांव जिले के एक गांव में 21 वर्षीय एक युवक की कथित तौर पर सार्वजनिक रूप से पिटाई के बाद मृत्यु हो गई।

आयोग ने एक बयान में कहा कि मीडिया रिपोर्ट के अनुसार, पीड़ित एक कैफे में एक युवती के साथ बैठा था जो अलग समुदाय से थी, तभी 8-10 लोगों के एक समूह ने उसे घेर लिया और उसके मोबाइल फोन में एक तस्वीर देखकर उसकी पिटाई शुरू कर दी।

रिपोर्ट में कहा गया कि फिर आरोपियों ने युवक को उसके गांव की सड़कों पर घुमाया और फिर उसे बुरी से पिटने के बाद घायल अवस्था में उसके घर के पास छोड़ दिया।

आयोग ने इस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया और नोटिस जारी किया है।

बयान के अनुसार, आयोग ने मामले की गंभीरता को देखते हुए महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

भाषा राखी शफीक

शफीक

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

IBC24

महाराष्ट्र के जलगांव में सरेआम पीटे गए व्यक्ति की मौत पर एनएचआरसी ने स्वत: संज्ञान लिया

https://www.ibc24.in/country/national-human-rights-commission-nhrc-takes-suo-motu-cognizance-of-the-death-of-a-man-who-was-beaten-up-in-maharashtras-jalgaon-3220000.html

Bhasha | Modified Date: August 23, 2025 / 12:47 am IST

Published Date: August 23, 2025 12:47 am IST

नयी दिल्ली, 22 अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शुक्रवार को उन रिपोर्ट के बाद महाराष्ट्र सरकार और राज्य पुलिस प्रमुख को नोटिस जारी किया, जिनमें कहा गया है कि जलगांव जिले के एक गांव में 21 वर्षीय एक युवक की कथित तौर पर सार्वजनिक रूप से पिटाई के बाद मृत्यु हो गई।

आयोग ने एक बयान में कहा कि मीडिया रिपोर्ट के अनुसार, पीड़ित एक कैफे में एक युवती के साथ बैठा था जो अलग समुदाय से थी, तभी 8-10 लोगों के एक समूह ने उसे घेर लिया और उसके मोबाइल फोन में एक तस्वीर देखकर उसकी पिटाई शुरू कर दी।

रिपोर्ट में कहा गया कि फिर आरोपियों ने युवक को उसके गांव की सड़कों पर घुमाया और फिर उसे बुरी से पिटने के बाद घायल अवस्था में उसके घर के पास छोड़ दिया।

आयोग ने इस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया और नोटिस जारी किया है।

बयान के अनुसार, आयोग ने मामले की गंभीरता को देखते हुए महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

भाषा राखी शफीक

शफीक

nhrc.nic

NHRC takes suo motu cognizance of the reported death of five persons while cleaning sewage tanks in GautamBudh Nagar and Sitapur districts of Uttar Pradesh

https://nhrc.nic.in/media/press-release/nhrc-takes-suo-motu-cognizance-reported-death-five-persons-while-cleaning-sewage

Press release

National Human Rights Commission

New Delhi: 22nd August, 2025

NHRC takes suo motu cognizance of the reported death of five persons while cleaning sewage tanks in GautamBudh Nagar and Sitapur districts of Uttar Pradesh

Issues notices to the Chairman, NOIDA Authority, the Commissioner of Police, GautamBudh Nagar, DM and SSP, Sitapur, calling for detailed reports within two weeks

The reports are expected to include the status of the investigation of the cases as well as compensation, if any, paid to the NoK of the deceased persons

The status of the medical treatment of a 10-year-old boy rescued in the Sitapur incident also sought

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of media reports about the death of five persons while cleaning sewage tanks in two separate incidents in the GautamBudh Nagar and Sitapur districts of Uttar Pradesh. Reportedly, two of them died while cleaning the sewage tank at a pumping station of the NOIDA authority on 16th August, 2025. The three others died while cleaning a septic tank at a residence in Suketha village on 17th August, 2025.

The Commission has observed that the contents of the news reports, if true, raise serious issues of violation of human rights. Therefore, the Commission has issued notices to the Chairman, NOIDA Authority and the Commissioner of Police, GautamBudh Nagar in the matter related to the incident in NOIDA, and to the District Magistrate and the Superintendent of Police on the Sitapur incident, calling for detailed reports within two weeks.

The reports are expected to include the status of the investigation of the cases as well as compensation, if any, paid to the NoK of the deceased persons. The status of medical treatment being provided to the injured boy in the Sitapur incident has also been sought.

According to the media reports, the family members of the victims in the NOIDA incident have alleged that they were not provided any safety equipment by the contractor, although the authorities maintained that the workers were provided with safety equipment.

Reportedly, in the Sitapur incident, a 10-year-old boy was sent into the septic tank to retrieve a stuck polythene bag. However, when he began to suffocate, the owner of the residence pulled the child out and instead attempted himself to remove the polythene but lost consciousness. In order to rescue him, his two neighbours entered into the tank one after the other, but they also succumbed to the toxic fumes.

*****